

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-69/2003 in OA-3193/2002

New Delhi this the 13th day of February, 2003.

Hon'ble Dr. A. Vedavalli, Member(J) Hon'ble Sh. Govindan S. Tampi, Member(A)

Sh. R.K. Mandal,
S/o late Sh. Janki Mandal,
R/o 24/715, DDA Flats,
Madangir, New Delhi-62. ... Petitioner

(through Sh. M.K. Bhardwaj, proxy for Sh.A.K. Bhardwaj, Advocate)

Versus

- H.M. Caire, Commissioner KVS 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
- Rajvir Singh,
 Dy. Commissioner KVS
 18, Institutional Area,
 Shaheed Jeet Singh Marg,
 New Delhi.
 Respondents

ORDER (ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. This is a Contempt Petition alleging contempt by the respondents by non-compliance of the interim order dated 4.12.2002 in OA-3193/2002. It is seen that after the said interim order was granted on 4.12.2002 staying the transfer order dated 19.4.2002 till 18.12.2002, the matter was being listed for hearing on interim relief subsequently also and the interim order was being continued till 6.2.2003. It is seen that there is not even a whisper by the applicant or his counsel in the subsequent orders regarding any contumacious and wilful disobedience or negligence on the part of the respondents regarding the said interim order.





2. On a perusal of the present CP filed on 6.2.2003 we find that the petitioner has failed to make out any prima facie case for issue of notice in this case. Accordingly, the present CP is dismissed.

Govindan S. Tampi)

Member (A

A. Vedavara 13/2/2003

(Dr. A. Vedavalli) Member(J)

/vv/